

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-115
IB-1090(ND)/2020

IN THE MATTER OF:

PankajSabharwal&Ors
Vs.
Supertech Limited

...FINANCIAL CREDITOR
...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 18.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Piyush Singh, Ms. Aditya Parolia,
Mr. Prateek Vats, Advocates
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Financial Creditor is present and the Counsel namely, Mr. Abhi Gupta is causing appearance on behalf of the Corporate Debtor and he is directed to file Vakalatnama within three days and to file reply within two weeks. It is noted that no further opportunity will be granted to file reply.

List the matter on 12th March, 2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)